

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

22.

CP/57(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **11.07.2024**

NAME OF THE PARTIES: Zandu Foundation for Healthcare
Vs.
Ministry of Corporate Affairs

SECTION: 14(1) OF THE COMPANIES ACT, 2013.

ORDER

1. Mr. Prathamesh Nirkhe i/b Adv. Amit Tungare, Ld. Counsel for the Petitioner present through VC. Mr. Atishay Jain a/w Adv. Tanushree Sogani i/b. Adv. Kunal Kanungo, Ld. Counsel for the Respondent present through VC.
2. Ld. Counsel for the Petitioner intends to withdraw the present company petition. Permission granted. In view of the above request, CP/57(MB)2021 is **dismissed as withdrawn**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)